

**GOVERNMENT OF INDIA  
TRIBAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1992

ANSWERED ON:08.03.2013

JOINT COMMITTEE ON FRA

Biju Shri P. K.;Devappa Anna Shri Shetti Raju Alias;Mahto Shri Baidyanath Prasad;Rai Shri Prem Das;Rajaram Shri Wakchaure  
Bhausahab

**Will the Minister of TRIBAL AFFAIRS be pleased to state:**

(a) whether a Joint Committee constituted to review the implementation of the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (FRA) has submitted its report to the Government;

(b) if so, the recommendations made by the Committee; and

(c) the follow-up action taken by the Government thereon?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SMT. RANEE NARAH)

(a) to (c): The Ministry of Environment & Forests and the Ministry of Tribal Affairs had constituted a Joint Committee in April 2010 to study in detail the implementation of the Forest Rights Act, 2006 (FRA) including factors that were aiding/impeding its implementation and recommend necessary policy changes in the future management of the forestry sector in India which might be necessary as a consequence of the implementation of the Forest Rights Act. The Committee has submitted its report to the Government. The report includes inter-alia recommendations/ suggestions relating to process and institutions of the FRA, individual and community forest rights, future structure of forest governance, enhancing livelihoods through non-timber forest produce and convergence of development programmes for tribals and forest dwellers. The Ministry had issued comprehensive guidelines to the State Governments/UT Administrations on 12-07-2012 and amended the Forest Rights Rules, 2008 on 6th September, 2012 to remove impediments and ensure effective implementation of the Act at the ground level. The recommendations/ suggestions of the Joint Committee were also taken into consideration while issuing the guidelines and making amendments in the Forest Rights Rules.